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North Eastern region during the last three years, year-wise; and

(b) whether it is a fact that most *ot* the rape«eed oil was disposed of at Calcutta Or Gauhati by the Government appointed agents?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI AJIT PANJA); (a) A statement indicating the allocation to/ lifting by States/Union Territories in North Eastern Region during the last thre<sub>e</sub> oil years (November-October), 1983-84, 1984-85 and 1985-86 (upto April, 1986) is given below (*See* below).

(b) No such complaint has been received by the Government. The State Governments have been asked to furnish monthly certificate indicating that the imported edible oil has been fully lifted and the same has been properly utilised for the purpose for which it has been allotted.

#### Statement

(Qty. MTS Oil Year-wise)

North Eastern States/U.Ts.				1983-84		1984-85		1985-86	
				Allocation	Lifting	Allocation	Lifting	Allocation	Lifting
Assam .				12000	3201	6100	2392	1200	243
Arunachal P	radesh		ā	590	64	390	33	180	8
Manipur .				5100	3454	3660	3700	1850	1919
Mizoram .		4		3250	1032	2290	1734	1050	572
Meghalaya			•	7245	6292	5655	6134	1200	1064
Nagaland .				5500	1596	3460	3720	480	340
Sikkim .			21	2350	1007	1890	655	650	362
Tripura .	. •	÷		1770	460	1920	349	600	162
TOTAL: .		÷	2	37805	17103	24365	18707	7210	4669

### Grant of subsidy to Meghalaya Government for foodgrain<sub>s</sub>

1046. SHRI JERLIE E. ^TARIANG: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the amount of subsidy given to Meghalaya Government for foodgrains during the last three years, year-wise;

(b) whether it is a fact that a major portion of the amount given to the State Government Is being consumed by agen-J cie<sub>s</sub> like stockists, wholesalers and retailer whereas rural consumers had to pay a

much higher price Jhan the urban consumers; and

(c) whether Central Government are aware that bad qua'ity rice with much less quantity is being supplied to the rural area<sub>s</sub> especially to those who live in remotest area<sub>s</sub> in Meghalaya?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI AJIT PANJA): (a) The amount of subsidy given to Meghalaya Government for foodgrains during the year 1983-84, 1984-85 and 1985-86

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are Rs. 6.31, Rs. 7.03 and Rs. 9.63 crores respectively.

(b) and (c) The distribution of food-grains within the State is the responsibility of the State Governments *sfld* is carried out through the agencies appointed by them. It is not <sup>m</sup> the knowledge of the Central Government as to which agencies had been appointed, Or the quality and quantity supp,ied to the rural areas.

## Workers covered under the Payment df Gratuity (Amendment) Act, 1984 ..

1047. SHRI SOHAN LAL DHUSIYA: Will the Minister of LABOUR be pleased tostate.

(a) whether it is a fact that the employees working in public ary private sec tor organisations are covered under the Payment of Gratuity (Amendment) Act,

(.b) if so, whether the employees working in the public and private charitable research institutions are also governed by thi<sub>s</sub> amended Gratuity Act; and

(c) if the answer to part (b) above be in the negative, whether Government propose to amend the payment of Gratuity Act in order to cover the employees working in the Charitable research institutions?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI P. A. SANGMA); (a) Yes, Sir. The Act is applicab e to the employees working in factories, mines, plantations and certain other specifier classes of establishments In the public as well as private sector;

(b) The Act is applicable to the 'charitable in titutions' employing 10 or more persons which are "establishments" within the meaning of shops and Establishments Act of the respective States/Union Territories.

(c) Does not arise.

# Selection of Chapter 37 to MODY AT,

1048. SHRI SURESH KALMADI: Will the Minister of FINANCE be pleased to state;

(a) what was the basis of selection or Chapter 37 for MODVAT;

(b) whether Chapter 95 which covers toys has been taken for Modvat, yet chapter 20 which is  $fo_r$  fruit and vegetable based products are not covered under MODVAT; and

(c) whether this is intentional or hether Government wish to encourage Agricultural based products^

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JA-NARDHAN POOJARI). (a) to (cT'The The Modvat scheme allows credit of the excise duty and additional duty of customs paid on inputs used in the mancfacture of final products and thus avoids cascading effects. The implementation of the scheme is to be in stages. In the first phase, it has been extended to goods covered by 37 specified chapters which cover important areas of industrial production, namely, chemical and allied industries, paints and packaging materials) plastics, glass and glassware, rubber products, base metals and articles of base metals, machinery and mechanical appliances including electrical equipments, motor vehicles and certain miscellaneous manufactured products. Since toys fall under Chapter 95, MODVAT relief is avai able for Joys also.

The MODVAT will also be extended to agricultural-base  $excisabl_e$  goods in due course.

#### Import of Umber

1049. SHRI PRITHIBI MAJHI: Will he Minister of COMMERCE be pleased to state:

(a) what was the quantum of timber imported during the last year;

(b) what are the targets of import of timber fixed for the year 1986-87;